

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) All Public Schools/ Privately managed English Medium Schools come under the jurisdiction of respective State Education Acts as well as Affiliation Bye-laws of the respective Board to which these schools are affiliated. All these schools are subject to periodic inspections by Education Departments of respective State Government and Affiliation Boards. Complaints/grievances against the defaulting schools can be dealt with as per the provisions contained in the Regulations framed under the applicable State Education Act & Affiliation Bye-laws of the Board.

Outstanding dues of State Governments against Railways

1602. SHRI SANJAY NIRUPAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Ministry owes an outstanding dues to the tune of Rs. 62,67,81,567 till October 1996, to the State of Maharashtra on deployment of State Police Force on Central Railway, South-Central Railway and South-Eastern Railway;

(b) if so, the period from which the dues have accumulated and the reasons for delay in payment by the Railways;

(c) the purpose for which the services of the State Police Force is required by Railways while RPF is already there;

(d) whether similar dues of other States are also pending, if so, the details thereof; and

(e) by when the arrears of the States, Particularly the State Government of Maharashtra, would be paid?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) and (b) the total outstanding dues payable to State of Maharashtra till October, 1996 on account of deployment of GRP on Central Railway, South-Central Railway and South-Eastern Railway is Rs. 1.74 Crore (approx). However, this amount does not

include claims Rs. 22.57 crore (approx.) rejected by Central Railway due to unilateral creation of posts of GRP personnel by the State Govt. without the approval of Railway Administration. The outstanding dues of Rs. 1.74 crore are on account of current bills.

The reasons attributed to delay in payment are as under:—

- (i) Non-submission of A.G's certificates by the State Govt.
- (ii) Non-availability of funds.
- (iii) Unilateral creation of posts of GRP personnel by the State Govt. without the approval of Railway Administration.

(c) There are two separate agencies responsible for the security on Railway's viz. (i) the Government Railway Police and (ii) the Railway Protection Force.

Policing is a State subject and hence maintenance of law and order and control of crime on Railway premises including running trains is the responsibility of the State Governments concerned, which they discharge through their Government Railway Police. The Ministry of Railways bear 50% of the expenditure on GRP, but have no control over the functioning of the GRP. However, the Railways on their part maintain close coordination with the GRP especially regarding crime control activities through frequent coordination meetings.

RPF is primarily entrusted with the security and protection of railway property including goods entrusted to the railway for carriage. Hence, RPF cannot replace the duties and functions performed by the State Police through the Govt. Railway Police.

(d) The details of outstanding dues payable to other States on this account is enclosed as Statement (see below)

(e) All clearly admissible bills will be cleared within the current financial year i.e. 1996-97 subject to the availability of funds.

Statement

Outstanding dues payable to State Govt. as on 31-10-96 on account of deployment of GRP on Railways

(Fig. in crore of Rupees)

Name of State	Amount
1. Maharashtra	6.61 (also includes Rs. 4.87 crore payable by Western Railway)
2. Madhya Pradesh	4.54
3. Uttar Pradesh	7.67
4. Karnataka	3.65
5. Rajasthan	4.27
6. Haryana	8.80
7. Gujrat	12.84
8. Andhra Pradesh	1.29
9. Tamil Nadu	9.94
10. Orissa	1.25
11. West Bengal	1.13
TOTAL	61.99

Special Livestock programme in Orissa

1603. SHRI BHAGABAN MAJHI: Will the Minsiter of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) the State where special livestock programme has been launched by Government during the Eighth Plan;

(b) whether this programme has been launched in Orissa during the above plan period; and

(c) if so, the details of the unemployed youths particularly SCs. & STs who have been benefitted under the programme in that State?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (SHRI RAGHUVANSH PRASAD SINGH): (a) and (b) The special livestock programme has been launched in Andhra Pradesh, Kerala, Maharashtra, Orissa, West Bengal, Madhya Pradesh, Himachal Pradesh and Andaman and Nicobar Islands.

(c) About 150 educated unemployed youths are expected to be benefitted by the programme in Orissa. Not less than 37 of them will be from Scheduled Castes and Scheduled Tribes.

Long-term measures to check frequent drought in Orissa

1604. SHRI RAMDAS AGARWAL:
SHRI SANATAN BISI:

Will the Minsiter of AGRICULTURE be pleased to state:

(a) whether Government propose to take some long-term measures to check the frequent drought situation in Orissa;

(b) whether the Prime Minsiter recently visited Orissa to ascertain the relief measures required to be provided to the prevailing grave drought situation in the State; and

(c) if so, the details thereof, district-wise; the long-term measures proposed to be taken by Government and the total assistance given to the State till date?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) A long-term Drought Prone Areas Programme (DPAP) is under implementation in 47 Blocks in 8 districts of Bolangir, Sonepur, Kalahandi, Nuapada, Dhenkanal, Phulbani, Boudh and Bargarh (sambalpur) to combat seccurring droughts. Development of irrigation has also been undertaken for the same purpose.

(b) Yes, Sir.

(c) Government of India have already released its entire share of Calamity Relief Fund (CRF) for 1996-97 amounting to Rs. 36.78 crores, including advance release of the last quarterly instalment of Rs. 9.19 crores in the wake of the drought situation. Government of India have also allocated Rs. 273.71 crores during 1996-97 for Orissa under the Jawahar Rozgar Yojana, Employment Assurance Scheme and Million Wells Scheme for employment generation and irrigation development, out of Which Rs. 133.66 crores have been released. After the Prime Minsiter's visit, a further amount of Rs. 38.00 crores have also been released for employment generation and drinking water supply in the affected areas. Rs. 98.00 crores have been sanctioned for irrigation and Rs.19.80 crores for basic minimum services.